

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1206
ANSWERED ON:13.08.2013
CASE OF ITALIAN MARINES
Biju Shri P. K.,Sampath Shri Anirudhan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the present status of the case against two Italian marines involved in the killing of two Indian fishermen;
- (b) whether any time-frame has been fixed for completion of the trial proceedings; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a): Hon'ble Supreme Court of India, in the Writ Petition (C) No. 135 of 2012 and SLP (C) No. 20370 of 2012, delivered Judgment on 18th January, 2013 directing Union of India to set up a Special Court, in consultation with Chief Justice of India, to try the above case expeditiously.

In compliance of the above Order of Hon'ble Supreme Court of India, the Ministry of Home Affairs, vide Notification dated 15.4.2013, designated the Court of Additional Session Juddge-01, Patiala House, New Delhi as Special Court and appointed Chief Metropolitan Magistrate, Patiala House for trial of the cases. Ministry of Home Affairs vide Order dated 1.4.2013 appointed National Investigation Agency (NIA) as investigation agency and FIR was registered in New Delhi on 4.4.2013.

(b) to (c): No time frame has been prescribed for the completion of proceedings.